

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **SHRIMATI JEWELLERY HOUSE PVT. LTD.**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHRIMATI JEWELLERY HOUSE PVT. LTD.
2.	Date of incorporation of corporate debtor	17/06/2011
3.	Authority under which corporate debtor is incorporated / registered	Roc Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27205MP2011PTC026200
5.	Address of the registered office and principal office (if any) of corporate debtor	E-5/17, Bitten Market, Arera Colony, Bhopal-462012 INDIA
6.	Insolvency commencement date in respect of corporate debtor	20.02.2020 (Certified Copy received on 07/08/2020)
7.	Estimated date of closure of insolvency resolution process	03-02-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Amresh Shukla, IBBI/IPA-001/IP/P-00120/2017-18/10255
9.	Address and e-mail of the interim resolution professional, as registered with the Board	F-05, Jaideep Complex, 112, Zone-II, M.P. Nagar, Bhopal-462011. insolvencyprofessionalsindia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	F-05, Jaideep Complex, 112, Zone-II, M.P. Nagar, Bhopal-462011. cirp.shrimati@gmail.com
11.	Last date for submission of claims	21-08-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of Creditors under Section 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SHRIMATI JEWELLERY HOUSE PVT. LTD.** on 20-02-2020 and certified copy of that is received on 07-08-2020.

The creditors of **SHRIMATI JEWELLERY HOUSE PVT. LTD.**, are hereby called upon to submit their claims with proof on or before 21-08-2020 [fourteen days from the date of receipt of order of appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Amresh Shukla



Name and Signature of Interim Resolution Professional
Date and Place:

: Amresh Shukla
: 09-08-2020 Bhopal